

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4<sup>th</sup> Floor, Chanderlok Building, 36 Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

Petition No. 118/TT/2014

Date: 4.12.2014

To  
The Deputy General Manager,  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject: Transmission System for assets under Transmission System for  
"Transfer of Power from Generation Projects in Sikkim to NR/WR-Part-  
B" in Eastern Region.

Sir,

Please refer to your petition mentioned above. In this connection, I request you to furnish the following information on affidavit, with advance copy to respondents/ beneficiaries, latest by 26.12.2014:-

1. Status of commissioning of all the assets. Auditor / Management certificates and Tariff Forms for the assets if there are changes in their COD;
2. Revised Form 2 and Form 5B for all assets claimed in this petition, clearly indicating all the elements covered in the instant project along with the respective petition Nos.;
3. Revised Form 12B, indicating quarter wise details of IDC&FC in the format as specified in regulation for all the assets;
4. Duly filled up Form 9, Form 9B, Form 12A and Form 15 for all the assets in the format as specified in regulation;
5. Form-4A "Statement of Capital Cost", as per Books of Accounts (Accrual Basis) for all the assets;
6. The statement of Capital Work In Progress (CWIP) in Form 4B is not provided. If there is no CWIP, provide a nil statement for concerned assets or provide a declaration in the body of the petition;
7. Revised Form 13, clearly mentioning whether the sub-station is Green field or Brown field as specified in regulation 13(d) and component wise cost of plant and machinery as specified in proviso iv of Regulation 13;
8. Documentary proof for the foreign loan viz. IFC-A, IFC B, ICFF, FC-Bond to match the interest rate as specified in Form 9C;
9. Re-payment schedule for SBI loan along with documentary proof;
10. Details of proposed loans indicating the source of loan and the basis of interest rate considered for the proposed loans;

11. Computation of IDC along with editable soft copy (in Excel format with links) for all the assets for the following period in accordance with Regulation 11 (A):
  - i. From date of infusion of debt fund up to SCOD
  - ii. From SCOD to actual COD or Revised COD, as the case may be;
12. Details of incidental expenditure during the period of delay (i.e. from SCOD to actual/anticipated DOCO) along with the liquidated damages recovered or recoverable corresponding to the delay, if any, for all the assets;
13. Copy of investment approval by the Board duly certified by the Company Secretary as specified in Note (1) of Form 4C;
14. Editable Soft copy (in Excel format with links) of all the tariff forms as submitted along with petition and the revised forms as specified above.

Yours faithfully,

Sd/-  
(Dr. P.K. Sinha)  
A C (Legal)